

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1769/97

dt.9-1-98

BETWEEN

C. Anjaneyulu

: Applicant

and

The Genl. Manager
Ordnance Factory Project
Eddumailaram
Medak Dist. (AP)

: Respondents

Counsel for the applicant

: P. Naveen Rao
Advocate

Counsel for the respondent

: V. Vinod Kumar Reddy
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Mr. Phaniraj for the applicant and Mr. V. Vinod Kumar for the respondent.)

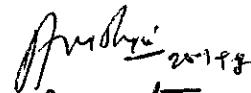
1. It is stated on behalf of the applicant that land belonging to the applicant's father was acquired in 1984. The applicant had duly registered in the Employment Exchange at Sangareddy. It is also stated that his name has been sponsored by the Employment exchange for a suitable post in October, 1997. He was asked to appear before the authorities along with the necessary valid documents to prove his ownership of the land which was acquired. This has become necessary because certain doubt seems to have arisen in the matter of ownership. It is stated on behalf of the applicant that he duly appeared before the authorities and produced the necessary document in support of his claim. Apparently, the claim has been accepted and it is now mentioned by Mr. Vinod Kumar that his name figured in the second list sponsored by the Revenue authorities for the purpose of recruitment from among the land displaced persons under ^{the} relevant scheme.

2. The OA is disposed of with the observation that the request of the applicant for suitable appointment should be considered in his turn, as per rules, if he is otherwise found eligible in all respects. It should also be ensured that no one who figures below the applicant in the list of candidates sponsored by the Revenue authorities is appointed before the applicant's case is duly considered and suitably decided.


(H. Rajendra Prasad)
Member(Admn.)

Dt. January 9, 98
Dictated in Open Court

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Deputy Registrar

7/2/98
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 9 - 1 - 1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
O.A.No. 1769/97

T.A.No.

Q.W.P

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
BENCH/DESPATCH

27 JAN 1998

हैदराबाद न्यायपोठ
HYDERABAD BENCH